

IN THE COURT OF JUDICIAL MAGISTRATE No.I, MADURAI

Present : Tr. R.Karthikeyan., B.A., B.L.,
Judicial Magistrate No.I, (FAC) Madurai

Dated this the 19th day of June 2020
Cr.M.P.No.1437/2020

Annul Sameer, S/o.Habu Bhakkar Siddiq,

....Accused.

// Vs //

State through the Inspector of Police,
Teppakkulam (L&O), P.S.,
Cr No.913/2020
U/s.392, 397, 506(ii) IPC

...Complainant.

Date of Remand: 16.06.2020

This bail petition is coming before me on this day in the presence of Tr.R.Raja, Advocate for the accused and A.P.P.II for the prosecution this court passed the following.

ORDER

Heard. Perused. The offence U/S. 392, 397, 506(ii) IPC are exclusively triable by the court of sessions and considering the facts and circumstances of this case this court is declined to grant bail. Hence this bail petition is dismissed.

Pronounced by me in open court on this 19th day of June 2020.

Judicial Magistrate No.I(FAC),
Madurai.